

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.156/2008

Subject: (i) Willful disobedience of order dated 28.11.2008 in Petition No. 147/2008 by Karnataka Power Transmission Corporation Ltd. /Karnataka State Load Despatch Centre (ii) Violation of regulation 8 (3) of the CERC (Open access in inter-State Transmission) Regulations, 2008

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 11.12.2008

Petitioner : Reliance Energy Trading Limited, New Delhi

Respondents : 1. Karnataka Power Transmission Corporation Ltd.,
Bangalore
2. Karnataka State Load Despatch Centre, Bangalore
3. Shree Renuka Sugars Ltd., Belgaum

Parties present : Shri Amit Kapoor, Advocate for the petitioner
Shri Mansoor Ali, Advocate for the petitioner
Shri Sanjay Sen, Advocate for the SRSL

Learned counsel for the petitioner informed that the first respondent by its letter dated 10.12.2008 (received by the petitioner after 10 P.M. on 10.12.2008) had granted concurrence from 11.12.2008 to 16.12.2008. Learned counsel for the third respondent stated that power was being injected into the State Grid, as the generation at its co-generation plant could not be stopped while the associated industry was in operation. Further, in the absence of concurrence by the first and second respondents, it could not be scheduled for delivery to any party within or outside the State of Karnataka, and was thus getting absorbed in the Karnataka system, without any commitment by Karnataka utilities to pay for it. None was present on behalf of the respondents. Respondent No. 1 vide its letter dated 11.12.2008 has requested for one week's time for filing of the detailed reply.

2. The Commission directed to issue fresh notice to the respondents returnable on 23.12.2008. The respondents may in the meantime file their replies.

**Sd/-
(T.ROUT)
Joint Chief (Legal)**